



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH

ORDER SHEET

Original

Application No. 48 of 200 4

Applicant (s) Prakash Dash Respondent (s) Union of India & Ors.

Advocate for Applicant (s) M/s. A. K. Mishra Advocate for Respondent(s)

J. Sengupta, D. K. Panda,
P. R. J. Dash, G. Sinha

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

g. P.O. for Rs. 50/- for
For Registration Pl.

AR
12.2.04

12/2/04
S.O. (J)

Regd.

12/2/04

For Admision Pl.

12.2.04

Bench.

REGISTER

12/2/04
Regd.

Order dated 13.2.2004

Heard Shri A. K. Mishra, learned counsel for the applicant in support of the application. In this case the transfer order under Annexure-A/3 is under challenge. It is the case of the applicant that previously he was posted at Cuttack wherefrom he was transferred to Bhubaneswar as Asst. News Editor on 28.11.2003, against the vacancy

Mr. 24. 13. 02. 04

copies of order are
prepared for counsels
for both sides.

In
order

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created by Shri G.K.Mohapatra. His predecessor, viz., Shri G.K.Mohapatra did not join in his new incumbency, rather preferred to remain on leave. Accordingly, there was a reshuffling of the persons by the Department, wherein the applicant was posted as Information Officer, PIB, Bhubaneswar. Therefore, he filed this case for cancellation of the order of transfer to the post of I.O., PIB, Bhubaneswar.

We find from the grounds stated in the applicant that the applicant has averred any mala fide against the Respondents. Possibly on ~~and~~ an administrative reshuffling it might have been necessary to disturb the applicant from the previous post and accordingly he was posted as IO, PIB. If the applicant has any grievance of his new posting, it is open to him to make a representation before the authorities, who shall pass necessary orders thereof. Accordingly, if the applicant is so advised can file a representation within four weeks and upon such representation being filed, the authorities shall consider the same and dispose of the matter in accordance with the rules within four months thereafter.

With the above observation, the O.A. is disposed of.

Shri B.Das, A.S.C. is present and heard. *B. Das*
VICE-CHAIRMAN (J)

N. S. N. S.
VICE-CHAIRMAN (A)